

[Translation]

Opening of IIT and Polytechnic at Sitamarhi, Bihar

3248. SHRI NAWAL KISHORE
RAI :

SHRI RAM TAHAL
CHOUHARY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to open an IIT and a Polytechnic at Ranchi and Sitamarhi in Bihar to remove the educational and scientific backwardness;

(b) whether the Government has conducted any survey in this regard;

(c) if so, the details thereof and the expenditure likely to be incurred in this regard; and

(d) if not, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (d) There is no proposal to set up any IIT in Bihar.

The State Government of Bihar has not proposed starting of any new polytechnic either at Ranchi or Sitamarhi. Polytechnics are established

by the respective State Governments/ Union Territories taking into account various factors such as manpower requirement, development of emerging areas, demand etc.

[English]

Demands of Nima, Bombay

3250. SHRI RAM KAPSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the National Integrated Medical Association, Bombay has sent a representation to the Union Government;

(b) if so, the details of the demands of the Association;

(c) the action taken by the Government on the demands of the Association ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) Yes, Sir.

(b) and (c) The demands of National Integrated Medical Association and the action taken by the Government thereon are given in the attached statement.

STATEMENT

S. No.	Demand	Action taken by Government
1	Amendment to Indian Medicine Central Council Act, 1970. (IMCC Act, 1970).	The Indian Medicine Central Council Act, 1970 was enacted for regulation of education and practices of Indian Medicine and is not concerned with the Modern Medicine. The demand of the Association for amendment to the IMCC Act, 1970 for giving them right to practice Modern Medicine had been thoroughly considered by the Ministry of Health & Family Welfare. There can not be any question of conferring any legal right to practice modern medicine within the ambit of the IMCC Act, 1970.